

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 272 OF 2024**

IN THE MATTER OF:

Deepank Kumar Sharma

.... Applicant

Versus

Ministry of Environment, Forest
and Climate Change & Ors.

.... Respondents

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Respondent No. 11
Uttar Pradesh Pollution Control Board
Through



Amit Shukla
Advocate

D-54, Sector- 48, Noida – 201303
Mo. Nos. 9999933220, 9999333220
Email: amit.shukla@lexweb.in

Place: New Delhi

Date: 18.12.2025

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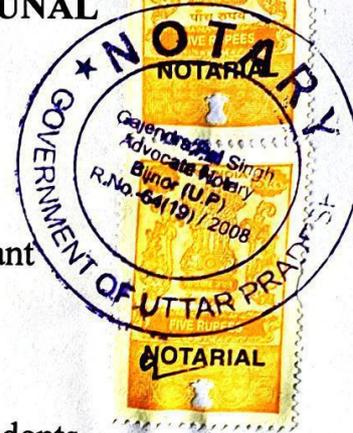
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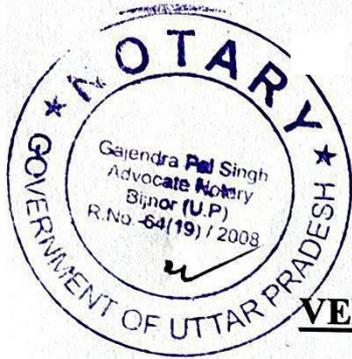
AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 11

I, Dr. Umesh Chandra Shukla, S/o Sri Pannalal Shukla, aged about 53 years R/o Village-Chauramohandas, Post-Sikrara, Sherawan, District-Jaunpur, Uttar Pradesh do hereby solemnly affirm and state as under:

1. I say that I am the Regional Officer, Uttar Pradesh Pollution Control Board, (hereinafter UPPCB), Bijnor in the present case and as such being conversant with the facts and circumstances of the present case, am competent to swear this affidavit.
2. That the present Affidavit is filed in compliance to the directions of this Hon'ble Tribunal vide its order dated 21.11.2025.
3. That the UPPCB has issued show cause notice dated 29.04.2025 for imposition of EC of INR 3,61,41,229/- on Respondent No. 8- Devesh Kumar Sharma. This Hon'ble Tribunal has vide its order dated 27.05.2025 has directed that the Respondent No. 11 shall not proceed with the imposition of Environmental Compensation.
4. That the UPPCB has not proceeded with the imposition / recovering the Environmental Compensation and no action has been initiated. The Board has not issued any further notice to other Respondent to whom the land was transferred. It is submitted that the prevalent market value of the land on which the trees were standing has not



been obtained by the answering Respondent. However, if this Hon'ble Tribunal directs the answering Respondent, the Respondent shall obtain the market rate of the land where the trees were standing.



[Handwritten Signature]
DEPONENT

VERIFICATION:

Verified at Bijnor on this the 18th day of December 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

[Handwritten Signature]
DEPONENT

Sworn before me on this 18 day of the 12 2025
by Dr. Dinesh Chandra Shukla
who has been identified by Smit Shukla
who is personally known to me. da
whose signature (S) is/are here it appended
[Handwritten Signature] 18/12/25
Gajendra Pal Singh
NOTARY,
BIJNOR-246701 (U.P.)